

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – IV

Service Tax Appeal No. 52172 of 2018 [DB]

[Arising out of Order-in-Appeal No. 61(SJ)ST/JPR/2018 dated 01.05.2018 passed by the Commissioner of Central Excise and Central Goods & Service Tax, Jaipur]

M/s. Goel Construction Co. Pvt. Ltd.

...Appellant

230, City Centre,
Sansar Chandra Road,
Jaipur-302001 (Raj.)

VERSUS

**Commissioner of Central Excise and
Customs, Central Goods and
Service Tax, Jaipur I**

...Respondent

NCR Building, Statue Circle,
C- Scheme, Jaipur,
Rajasthan - 302005

APPEARANCE:

Shri Dinesh Jaswal, in Person for the Appellant

Shri Harshvardhan, Authorized Representative for the Respondent

CORAM:

HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MRS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

DATE OF HEARING: 05.09.2023

DATE OF DECISION: 05.09.2023

FINAL ORDER No. 51289/2023

DR. RACHNA GUPTA

Appellant herein had applied under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The impugned liability stands settled. Discharge certificate has already been issued. The copy thereof is placed on record and duly acknowledged by the department. Keeping in view the same and the intent of the aforesaid scheme, the present appeal is hereby ordered to be dismissed as withdrawn.

[Dictated and pronounced in the open Court]

(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)